

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:366  
ANSWERED ON:14.03.2012  
OCCUPATION OF NIACL PREMISES BY NACIL  
Patel Shri Bal Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether National Aviation Company of India Limited (NACIL) occupied the premises owned by the New India Assurance Company Limited (NIACL) on monthly tenancy basis since, 1960;
- (b) if so, the details thereof;
- (c) whether NIACL issued a vacation notice during October, 2001;
- (d) if so, the details thereof;
- (e) whether NACIL were using the said premises from November, 2001 to December, 2008;
- (f) if not, the reasons therefor;
- (g) whether NACIL gave back the premises to NIACL; and
- (h) if so, the details thereof?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)and(b): Yes, Madam. Air India was in occupation of 444.8 sqm. of premises in the ground floor of New India Assurance Building in Flora Fountain, Mumbai since 1960, at a monthly rent of Rs.7084/-.

(c)and(d): The New India Assurance Company Limited had issued a letter on 14.12.1999, giving a notice to terminate the tenancy. Further vide letter dt. 9.2.2001, the New India Assurance Company Limited terminated the monthly tenancy of the said premises and called upon to vacate the premises within one month after the expiry of the current month of the tenancy.

(e)and(f): Based on Government's approval, the premises were vacated by Air India in November, 2001. However, Air India desired a compensation of Rs.6.00 lakhs from NIACL towards the fittings and fixtures provided by Air India in the premises. This was not acceptable to NIACL. Thus inspite of vacation, handing over of the premises to NIACL was deferred.

(g)and(h): Yes, Madam. The premises were finally handed over to NIACL on 23.01.2009.